(1)

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

AT NEW DELHI

O.A No. 305 of 2022

IN THE MATTER OF:

VIPIN NAYYAR ....Applicant

Versus

UNION OF INDIA & ORS ....Respondents

INDEX

SR. NO.	PARTICULARS	PAGES
1.	Reply on behalf of the Respondent No. 8 along with affidavit	1-17
2.	Annexure A to J	18-34
3.	Vakalatnama	35-36

Respondent

Through Counsel

Rajesh Kumar & Swati Kumari
Advocates
Vidhi Samhita, Advocates
408, Lawyers Chambers-III
High Court of Delhi

New Delhi – 110003

Place: New Delhi
Date: 27/07/22

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

AT NEW DELHI

O.A No. 305 of 2022

IN THE MATTER OF:

VIPIN NAYYAR ....Applicant

Versus

UNION OF INDIA & ORS ....Respondents

REPLY ON BEHALF OF THE RESPONDENT NO. 8

PRELIMINARY OBJECTIONS/SUBMISSIONS:

Most Respectfully Showeth:

1. The present application is a sheer abuse of the process of law and is devoid of any merits and the same is liable to be dismissed with exemplary costs.

2. The answering Respondent denies each and every averment, statement and submissions made by the Applicant in the Application under reply. Nothing contained herein should be deemed to have been admitted unless the same is expressly admitted herein.

3. That the answering respondent is the owner of land measuring 0.1390 Hectare in Khasra No. 94 & 95 in khata No. 260 of Village Beerpur Khurd, Tehsil Rishikesh in District Dehradun, Uttarkhand. The answering Respondent is also the owner of built-up property on the said plot consisting of 19 rooms. The above said land along with the built-up property is jointly known as Moga Resorts, hereinafter called as 'the property'. The said property falls within the Municipal Area of Rishikesh. A certificate to this effect issued by the Asst Commissioner, Nagar Nigam, Rishikesh is being annexed as **Annexure A**. A copy of the land record of the Revenue Department is **Annexure B**.

4. That the said built up structure consists of an old structure of 3 rooms constructed in the year 1993 and the additional 16 rooms were constructed in the year 2004. During the year 1994, the father of the answering respondent was also running a shop and he used to pay shop License fee for the same. The said property/resort is not functional presently and the answering Respondent is in the process of obtaining permissions from the different department. The same will be operational only after obtaining all the permissions. A copy of the sanction map is annexed as **Annexure C** and a certificate issued from Village Panchayat is annexed as **Annexure D**. A copy of the license fee receipt is being

annexed as **Annexure E**. A copy of the report issued by the Tehsildar, Rishikesh dated 28-05-2015 is annexed as **Annexure F**.

5. That it is unfortunate that the applicant is trying to draw a wrong picture of high handedness for the reason that the answering respondent had been a former Minister for State in the state of Uttarkhand. It is stated that the answering respondent remained a Minister for state for brief period of 3-4 months from December 2020 to March 2021. However, the property of the answering respondent is a ancestral property with a built-up 3 rooms existing from 1993 and 16 more rooms since 2004.

6. It is further stated that the answering Respondent had been a hard core honest and upright person through out his life and carried an image of dry honest and upright Minister during his tenure. The answering respondent is known for his clean image and there are several persons willing to come forward to swear about the character of the answering respondent.

7. The application under the present reply is based mainly on the following allegations

   a. That the property of the answering respondent is situated in the flood plain of River Ganga and is at 60 meters from the edge of River Ganga in the prohibitory zone and is also situated in the river bed of River Rambha.

b. That the property of the answering respondent falls on the active 1:25 years Flood Plain Zone of the River Ganga and has not obtained NOC from Irrigation division, Dehradun under Uttarakhand Flood Plain Zoning Act 2012 to be issued to the construction of property in the 1:25 years flood plain Zone.

c. That the property of the answering respondent falls on the prohibitory zone of Archeological Excavation site and No NOC was granted by the ASI.

d. That there is no sewage system installed at the property of the answering respondent and also that no NOC was issued by Uttarakhand Payjal Nigam.

e. That the property of the answering respondent falls in the forest land.

8. It is submitted that the allegations of the applicant as mentioned in the preceding **para 3(a)** of the present reply is baseless and without any merit. It appears that the applicant is driven by some ulterior motive to make such wild allegation. There is no documentary or other evidence/record in the application to corroborate such allegation. The applicant is making this allegation on his own assumption and without any record confirming the allegation made by the applicant. It is further submitted that the actual distance of the property of the answering respondent from the edge and center of River Ganga are as follows:

Nearest Part of the property from the edge of River Ganga: 100 meters

Farthest Part of the property from the edge of River Ganga: 108 meters

Average Distance is 104 meters

Nearest Part of the property from the center of River Ganga: 221meters

Farthest Part of the property from the edge of River Ganga: 261meters

The answering respondent is relying on a letter issued by the Asst Engineer, Irrigation Division, Dehradun and Tehsildar, Rishikesh. The same are being annexed as **Annexure G (Colly).**

It is submitted that the property of the answering respondent does not at all falls in the river bed of river Rambha. The allegation of the applicant in this respect is completely concocted and without any merit.

It is further submitted that the property of the respondent is an old construction which was constructed way back in 2004 and therefore does not attract the new prohibition and/or regulation as per the GO No. 1995/V-2-2017-58(AA)/2014 or 1743/V-2/58((AA)14/2016.

9. For allegation(s) mentioned in **Para 3(b)** of the present reply, it is submitted that no part of the property of the answering respondent falls in the active 1:25 years flood plain zone. Even otherwise, the property of the answering respondent is an old property constructed in the year 2004, the same is not regulated by the regulations concerning the Flood Plain Zone. It is further stated that the above said flood plain zone is yet to be notified. Hence any objection in this regard is not tenable. However, the property of the answering respondent is already in conformity with the regulations set out by the Irrigation Department of Uttarakhand Government.

10. In reply to the allegation(s) as mentioned in **Para 3 (c)** of the present reply, it is stated that the applicant's allegation is completely concocted and without any merit. The property of the answering respondent does not at all falls in the prohibitory zone of Archeological Excavation site. Even otherwise, this aspect of the allegation is not covered under the NGT Act and therefore the same is beyond the jurisdiction of this Hon'ble Tribunal.

It is further submitted that the alleged Archeological Excavation site was notified in the year 2018 only and the property of the answering respondent was already constructed in the year 2004, therefore no NOC is required. A letter from the ASI in this regard is annexed as **Annexure H**.

11. In reply to allegations as mentioned in **Para 3(d)** of the present reply, it is submitted that the requirement of STP is only with respect to the new construction after the notification of rule with respect to STP installation. Further, the village area 'Beerpur Khurd' in which the property of the answering respondent is situated, is at lower label to the sever line of Uttarakhand Jal Sansthan, hence the department is unable to provide sever line near the property of the answering Respondent. In the circumstances, the entire village since many years are using soak pits to dispose the sewage. The answering respondent has also installed 2 soak pits for the same. Due to this there is zero disposal of sewage water in the sever line and therefore STP is not required for the same reason. A letter dated 25-07-2022 issued from Uttarakhand Jal Sansthan is being annexed as **Annexure I.**

12. In reply to the allegation(s) mentioned in **para 3(e)** of the present reply, it is submitted that the property of the answering respondent lies in the municipal limit of Municipal Corporation. Annexure A of the present reply corroborates the same. More so, the forest department itself surveyed the property of the answering respondent 4 times on the complaint of the present applicant and all the reports attest the fact that there is no encroachment of any kind by the answering respondent in the

forest land. report dated 16-05-2019 that the property of the answering respondent lies outside the limit of the forest area and is outside the wired fence of the forest area. Copies of the said reports are **Annexure J (Colly).**

PARAWISE REPLY

13. The contents of para 1 of the application are wrong and denied. It is submitted that there is no encroachment of any kind by the answering respondent in any other land. The property of the answering respondent is well within the land owned by him only. The built-up structure on the property was constructed way back in 2004 and there is no new or on-going construction in the property. The property of the answering respondent is outside the limit of the forest land and within the municipal limit of the Municipal Corporation. It is also stated that the property of the answering respondent does not falls under either eco-sensitive or prohibited zone of the River Ganga. Documents showing the bonafide of the answering respondent are being annexed in this reply.

14. The contents of para 2 & 3 of the application are denied to the extent of applicant's so-called love of mother nature etc. It is stated that by this application, the applicant is arm twisting the answering respondent without any ground or material on record. The applicant has failed to file

even a single document in support of his allegation. The Archeological excavation site was notified in the year 2018 and the property of the answering respondent was already existing at that time since last 10 years at least. Even otherwise, the dispute regarding NOC from the ASI does not fall within the jurisdiction of this Hon'ble Tribunal.

15. The contents of Para 4 of the present application under reply are wrong and vehemently denied. The answering respondent being the former state minister cannot be observed against the answering respondent. Admittedly, the answering respondent is a public representative and therefore bears a greater obligation to the society. It is further stated that the property of the answering respondent was already constructed in the year 2004 which is much before the answering respondent became Minister for state in the Govt of Uttarakhand. The said property is the parental land falling in Village Veerpur Khurd wherein 3 rooms were already existing at least since 1993. The district administration only granted the 'transferable' right on the land to the answering respondent. The above said order was in result of filing of a petition under U.P.Z.A & L.R Act, 1950. The order under the said act can not be challenged by way of present application and is barred by section 122(B)(4D) of the same Act. If the applicant is aggrieved by the said order, He should approach proper forum and not invoke the jurisdiction of this Hon'ble Tribunal.

16. The contents of Para 5 of the application are wrong and vehemently denied. The property of the answering respondent does not at all fall within the confluence of River Ganga or River Rambha. It is also denied that the said land falls within the area of the forest land. The forest department has already stated that the said land does not fall within its area. Also the said land admittedly falls within the ambit of Municipal Corporation. Hence any land cannot be within the area of Municipal limit and Forest area simultaneously at the same time. The same has already been explained in the previous para of the present reply.

17. The contents of para 6 of the application are wrong and denied. It is stated that the Archeological site as alleged is more than 100 meters from the boundary of the property of the answering respondent. Hence, the prohibition of ASI does not apply in the present case. Even otherwise, any dispute regarding the presence of the property within the prohibited area of Archeological monument or excavation site does not come within the ambit of this Hon'ble Tribunal as it does not attract environmental issue. It is further submitted that the alleged archeological site was only notified in the year of 2018 i.e. 14 years after the construction of the property of the answering respondent.

18. The contents of Para 7, 8, 9 & 10 of the application are wrong and denied for the reason already stated in para 9 and 7 of the present reply respectively. It is again submitted that there is not any notified flood plain zone in Rishikesh. Hence the question of obtaining any NOC from any department does not arise.

19. The contents of para 11 of the application is denied to the extent that there is no cause of action under the Environment Protection Act and therefore the present application does not stand merit.

20. The contents of para 12 of the application are wrong and denied completely. The applicant is deliberately stating lying on oath and deserve to face consequences. The total area of the property of the answering respondent is 1390 Sq Meter and not at all 2000 sq meter and the same is also confirmed by several survey reports conducted on the complaint of the applicant. The applicant must be put to strict proof in this regard and may be penalized if found untrue.

21. That the contents of para 13 to 15 are wrong and denied for the reasons already stated in the preceding paras and more specifically in para 6 of the present reply.

REPLY TO THE GROUNDS (PART IV OF APPLICATION)

22. The contents of Para A to E of the Grounds in application under reply are wrong and denied for the reasons already stated in preceding paras. It is stated that all the drains and/or toilets are connected to the 2 big soak pits already constructed in the property of the answering respondent and there is zero discharge of the sewage waste in the nearby barsati nala. Moreover, an STP is also being constructed under the Namami Gange project on the above said nearby nala. It is pertinent to mention here that there are around 1000 properties near the said nala since long time. The Uttarakhand Govt has already fortified the said barsati nala (which the applicant is naming as Rambha) and the passage of the nala is unrestricted and there is no way to discharge any sewage in the nala by the answering respondent. All the solid waste from the property is being collected by the Municipal Corporation. It is also pertinent to mention here that the alleged resort is not functional presently and the answering respondent is in the process of obtaining all the permissions from the respective departments including UPPCB. The applicant undertakes to operate the said premises or alleged resort after obtaining all the permissions from the respective departments.

23. The contents of Ground F of the application under reply are wrong and denied. It is stated that the case of the property of the answering Respondent does not fall within the ambit of the said notification in the application.

24. The contents of Ground G and H of the application are wrong and denied for the reasons already stated in the preceding paras.

25. The contents of Ground I to K of the application under reply is denied for the reason that there is no cause of action for the present application and the present proceedings before this Hon'ble tribunal is an arm-twisting act of the applicant for ulterior motive.

26. The contents of Part V and VI of the application under reply are wrong and denied for the reasons already stated in the preceding paras.

27. The contents of para VII of the application under reply are prayers to this Hon'ble Tribunal which may be dismissed for the reasons that the same are without any cause of action, ground and merit.

It is therefore, prayed that this Hon'ble Tribunal may be pleased to dismiss this present petition of the Plaintiff in the above written statement and in the interest of justice.

RESPONDENT No. 8

Through Counsel

Rajesh Kumar & Swati Kumari
Advocates
Vidhi Samhita, Advocates
408, Lawyer's Chamber-III
High Court of Delhi
New Delhi – 110003

VERIFICATION:

I, Surendera Mogha, the respondent No. 8 herein, do hereby, verify that the contents of the above reply/written statement are true and correct to the best of my knowledge and belief. Nothing material has been concealed therefrom.

Verified at New Delhi on this 27th July, 2022

RESPONDENT No. 8

(16)

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

AT NEW DELHI

O.A No. 305 of 2022

IN THE MATTER OF:

VIPIN NAYYAR ....Applicant

Versus

UNION OF INDIA & ORS ....Respondents

AFFIDAVIT

I, Surendera Mogha, S/o Late Sh. Paltu Ram Mogha, R/o Veerpur Khurd, Veerbhadra, Rishikesh, Dehradun – 249202, do hereby solemnly affirm and declare as under : -

1. That I am the Respondent No. 8 in the application under the present reply and therefore, I am competent to swear this affidavit.
2. That the accompanied reply/written statement has been drafted by my counsel under my instructions. I have read and understood the same and the same are true and correct as per the records maintained by the company. The same is not being repeated here for the sake of brevity.

NOTARY
Debajyoti Behuria
Advocate
Regn. No. D/716
Period: 24/02/2020
to 24/02/2025
Central Delhi
GOVT. OF INDIA

DEPONENT

(17)

VERIFICATION

Verified at New Delhi, on this 27th day of July, 2022 that the contents of the above affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom.

27 JUL 2022

DEPONENT

I identified the deponent who has signed in my presence.

CERTIFIED THAT THE DEPONENT
Sh/Smt./M/s. Shankar Mogha
S/o, W/o, D/o ...
R/o ... 64 Patel Nagar
Identified by Sh/Smt. ... Ranjit Singh
has Solemnly affirmed before me on ... (13)
New Delhi on ...
That the contents of the affidavit which have been read & explained to him are true and Correct to this knowledge.

27 JUL 2022

Notary Public

NOTARY
Debajyoti Behuria
Advocate
Regn. No. 19716
Period: 24/02/2020
to 24/02/2025
Central Delhi
GOVT. OF INDIA

Notary Public

कार्यालय नगर निगम, ऋषिकेश (देहरादून)।

Haridwar Road Rishikesh, Distt-Dehradun, Pin-249201

: www.nagarnigamrishikesh.com, : npprishikesh@gmail.com

: 0135-2430015, : 18003135292

(18)

ANNEXURA-A

पत्रांक 48 /सा0प्र0/2022–23 दिनॉक: 07 अप्रैल, 2022

प्रमाण–पत्र

प्रमाणित किया जाता है कि श्री सुरेन्द्र कुमार मोघा पुत्र श्री पल्टू राम मोघा, मोघा रिजॉर्ट, वीरपुर खुर्द, ऋषिकेश द्वारा नगर निगम में दिनांक 06.04.2022 को प्रार्थना पत्र दिया गया कि उनका वीरपुरखुर्द में एक रिजॉर्ट है। उनके द्वारा इस हेतु खाता खतौनी की नकल जो कि सुरेन्द्र कुमार पुत्र पल्टूराम मोघा के नाम दर्ज है, भी प्रस्तुत की गई है। इनके द्वारा अनुरोध किया गया है कि इस हेतु उनको इस आशय का प्रमाण पत्र की आवश्यकता है कि मोघा रिसॉर्ट, वीरपुर्रखुर्द, नगर निगम की सीमान्तर्गत आता है, जिस पर अवर अभियन्ता, नगर निगम, ऋषिकेश से जांच कराई गई, जिसमें उनके द्वारा अवगत कराया गया है कि उपरोक्त मोघा रिसॉर्ट, वीरपुर्रखुर्द, ऋषिकेश क्षेत्र नगर निगम, ऋषिकेश की सीमा के अन्तर्गत आता है।

अतः उक्त प्रमाण पत्र श्री सुरेन्द्र कुमार मोघा पुत्र श्री पल्टू राम मोघा, मोघा रिसॉर्ट, वीरपुर्रखुर्द, ऋषिकेश के पत्र दिनांक 06.04.2022 के क्रम में जारी किया जा रहा है।

सहायक आयुक्त
नगर निगम, ऋषिकेश

उद्धरण खतौनी

ANNEXURE-B (19)

ग्राम क्रमांक : 045341 ग्राम का नाम / परगना : बीरपुरखर्द(परवादून) तहसील : ऋषिकेश जनपद : देहरादून फसली वर्ष : 1426-1431 भाग : 1

5-1/नयी परती (परती जदीद)

खाता खतौनी क्रम संख्या ---- 1 ---	खातेदार का नाम / पिता पति संरक्षक का नाम/ निवास स्थान ---------- 2 ----------	भौमिक अधिकार प्रारम्भ होने का वर्ष -------- 3 ------	खाते के प्रत्येक गाटे की खसरा संख्या ------ 4 ------	प्रत्येक गाटे का क्षेत्रफल (हे.) ----- 5 -----	खातेदार द्वारा देय मालगुजारी या लगान ------ 6 -------	परिवर्तन सम्बन्धी आज्ञा या उसका सारांश उनकी संख्या तथा दिनाँक सहित और आज्ञा देने वाले आधिकारी का पद ---------- 7-12 ----------	टिप्पणी ----------13----------
00273	नई परती//		12ङ 17ग 20ख 31ख 35ग 35घ 40ङ 44ग 45ख 47ग 49ङ 52ख 55ख 56ग 64ग 64छ 65ठ 67ख 68ख 69ख 84घ 87ख 93ख 94घ 94ङ मि 95ख मि.	0.0560 0.0010 0.0100 0.0200 0.0120 0.0080 0.0100 0.0010 0.0100 0.0010 0.0100 0.0010 0.0010 0.0010 0.0010 0.0100 0.0110 0.0200 0.0100 0.0150 0.0200 0.0100 0.0050 0.0450 0.0810 0.0210	0.00	आदेशानुसार परगनाधिकारी ऋषिकेश ता0 फै0 26-4-07 आदेश हुआ कि ग्राम वीरपुर खुर्द के खाता स. 195 के ख.न.95मि रक्बा0.004 हे.भूमि पर श्रीमति तेतरी देवी पत्नी हरिनाथ का नाम बतौर विनियमितिकरण आबादी अंसक्रमणीय भूमिधर की हैसियत से श्रेणी 6 (2) अंकित किया जावे. (आदेश पत्रावली से) आदेशानुसार उप-जिलाधिकारी ऋषिकेश दिनांक 4.10.06 के अनुसार ग्राम बीरपुरखुर्द के खाता सं0 222 के खसरा न0 222 के खसरा न0 95मि. रक्बा 0.012है0 पर ग्राम समाज का नाम खारिज कर होकर आर.बी.जदली पुत्र स्व0 धनानन्द जदली नि.ग्राम का नाम असंक्रमणीय भूमिधर दर्ज हौवे।(आदेश पत्रावली से) आदेशानुसार न्यायालय सहायक कलेक्टर प्रथम श्रेणी ऋषिकेश वाद सं0 01/2014-15 ग्राम बीरपुरखुर्द परगना परवादून 122(4)एफ कमला देवी बनाम सरकार उपरोक्त विवेचना के आधार पर इस न्यायालय के आदेश दिनांक 23.05.2016 के आधार पर ग्राम ऋषिकेश के खाता सं0 260 फसली वर्ष 1420-1425 श्रेणी 5(1) नई परती के खसरा न0 95मि. रक्बा 0.0050हे0 भूमि श्रीमती कमला देवी पत्नी सुरेशचन्द्र निवासी वीरपुरखुर्द के नाम असंक्रमणीय भूमिधरी में दर्ज किय जाने के आदेश पारित किये गये (परवाना) आ.न्या.सहा.कले.प्रथम श्रेणी ऋषिकेश वाद सं0 विविध/2015 सुरेन्द्र कुमार मोघा बनाम सरकार मौजा बीरपुर खुर्द धारा 131ख ज0वि0अधि0 कार्यालय के आदेश दिनांक 08.01.2021 के अनुसार ग्राम बीरपुरखुर्द के खाता सं0 260 के खसरा नं0 94घ रकबा 0.0450हे, खसरा न0 94ङ रकबा 0.0810हे. खसरा न0 95ख रकबा 0.0130 कुल रकबा 0.1390हे. भूमि से सुरेन्द्र कुमार पुत्र पल्टूराम नि0 ग्राम (अनुसूचित जाति) को उ0प्र0 ज0 वि0 एं0 भू0व्य0 अधि0 1950 की धारा 122बी (4च) के अनुसार विनियमितिकरण करते हुये संक्रमणीय अधिकार वाला भूमिधर राजस्व अभिलेखों मे अंकित होवे. परवाने से पृ0 सं0 86 क्र0 11	
			26	0.3910			

कुल गाटे: दो छ: कुल क्षेत्रफल: शून्य दशमलव तीन नौ एक कुल भू-राजस्व: शून्य दशमलव शून्य शून्य

उद्धरण खतौनी

खाता खतौनी क्रम संख्या ---- 1 ---	खातेदार का नाम / पिता पति संरक्षक का नाम/ निवास स्थान ---------- 2 ----------	भौमिक अधिकार प्रारम्भ होने का वर्ष -------- 3 ------	खाते के प्रत्येक गाटे की खसरा संख्या ------ 4 ------	प्रत्येक गाटे का क्षेत्रफल (हे.) ----- 5 -----	खातेदार द्वारा देय मालगुजारी या लगान ------ 6 -------	परिवर्तन सम्बन्धी आज्ञा या उसका सारांश उनकी संख्या तथा दिनाँक सहित और आज्ञा देने वाले आधिकारी का पद ---------- 7-12 ----------	टिप्पणी ----------13----------

Data Digitally Signed by : PRAMOD KUMAR SHARMA

सक्षम अधिकारी : TEHSILDAR

तहसील : ऋषिकेश जनपद : देहरादून

यह उद्धरण खतौनी इलेक्ट्रोनिक डिलीवरी सिस्टम द्वारा तैयार की गयी है तथा डाटा डिजीटल हस्ताक्षर द्वारा हस्ताक्षरित है।

दिनांक एवं समय : 11-04-2022 01:13:16 PM

न्यायालय सहायक कलेक्टर प्रथम श्रेणी ऋषिकेश

सुरेन्द्र कुमार भोया
बनाम
सरकार

वा0सं0 - विविध/2021
धारा - 131 (ब) भू0वि0 अधि0
मौजा - वीरपुर रघुई

केवल प्रतिलिपि फीस हेतु

ANNEXURE - C

प्रार्थनापत्र देने का दिनांक	नोटिस का दिनांक	जारी करने का दिनांक	हस्ताक्षर मुख्य प्रतिलिपिक
29/06/2022	30/06/2022	01/07/2022	

नक्शा मय प्रधान की रिपोर्ट सत्यप्रतिलिपि

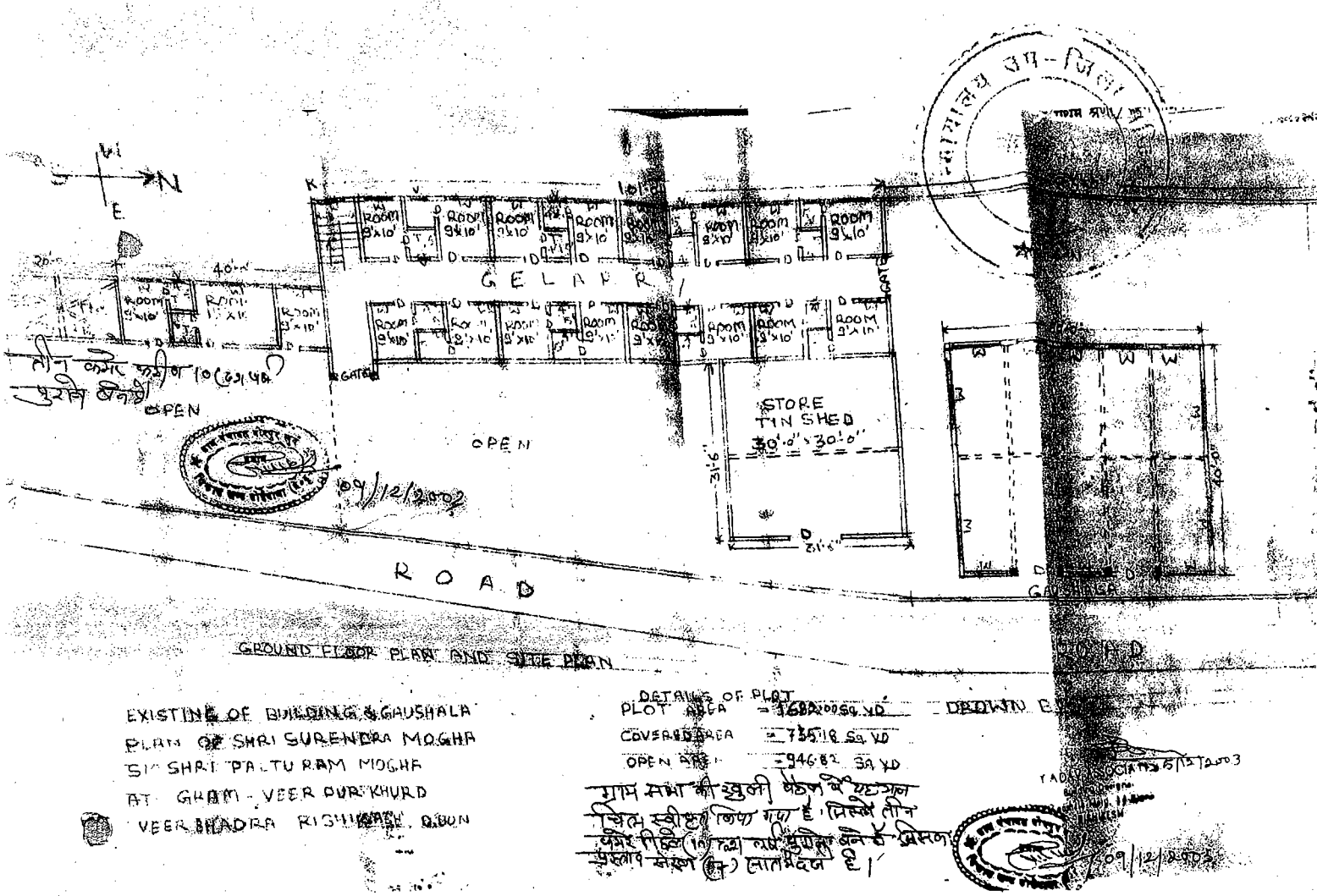
(196)
स्थल उत्थापन कर्ता व हल्का:
वार्षिका पत्र देने का दिनांक-29/06/2022
शब्दों की संख्या 100 व फीस 17 रु पये
वादी का नाम सुरेन्द्र कुमार भोया
नक्शा बनाने का दिनांक 01/07/2022
नोटिस बोर्ड पर चस्पा करने का दिनांक 30/06/022
फीस देने का दिनांक- 23/07/2022
जारी करने का दिनांक

न्यायालय उप-जिला मजिस्ट्रेट ऋषिकेश

सत्यप्रति

अहलमद

ANNEXURE-C.



GROUND FLOOR PLAN AND SITE PLAN

EXISTING OF BUILDING & GAUSHALA
PLAN OF SHRI SURENDRA MOGHA
S/O SHRI PALTU RAM MOGHA
AT GRAM - VEER PUR KHURD
VEER BHADRA RISHIKESH, DOON

DETAILS OF PLOT
PLOT AREA = 1688.00 SQ.YD
COVERED AREA = 735.18 SQ.YD
OPEN AREA = 946.82 SQ.YD

ग्राम सभा की खुली बैठक में सर्वसम्मति से प्रस्ताव लिया गया है जिसमें तीन कमरे पक्के (10'x10') व एक शौचालय बनाने का प्रस्ताव सर्वसम्मति से पारित हुआ है।

09/12/2002

ANNEXURE-D (23)

फोन : 2452931, मो. 9897530002

ग्राम पंचायत वीरपुर खुर्द

विकास खण्ड डोईवाला (उत्तरांचल)

गिरीश चन्द सूठा
ग्राम प्रधान

पत्रांक

दिनांक 09/07/2004

निवास प्रमाण पत्र

प्रमाणित किया जाता है कि सुरेन्द्र मोघा पुत्र श्री पल्टूराम मोघा निवासी वीरपुर खुर्द को मैं अच्छी भांति जानता हूँ ये इस पते पर अपना मकान जिसमे 19 कमरे पक्के बने है/जिसमे तीन कमरे पुराने व 16 कमरे नये बने है/ये यहां स्थाई रूप से निवास कर रहे है/ये इस पते पर सन 1993 से निवासरत है।

09/07/2004

ANNEXURE- E

(24)

जिला परिषद, देहरादून

लाईसेन्स बुकान/व्यवसाय

विज्ञप्ति संख्या २२९/२३-३/२७ (८१-८२ दिनांक
१२ अगस्त १९८२ के द्वारा स्वीकृत कार्यविधि का राजकीय गजट
२५-५-८२ में प्रकाशित हुई के अधीन शुल्क वसूली
व अनुमति प्रपत्र बुकानाद

क्रमांक ZPDD 56 पुस्तक संख्या 152 दिनांक

१. लाईसेन्स धारी का नाम

२ पिता का नाम

३. पता ग्राम थाना

४. व्यापार (व्यवसाय)

५. लाईसेन्स का प्रयोजन

६. लाईसेन्स की अवधि

७. लाईसेन्स शुल्क की राशि

८. लाईसेन्सी का कार्यक्षेत्र जहां वह व्यवहार/दुकान करना है

जि० पं० देहरादून

लाईसेन्स निर्गत कर्ता

जिला परिषद, देहरादून

न्यायालय सहायक कलेक्टर प्रथम श्रेणी ऋषिकेश (25)

सुरेन्द्र कुमार मोघा
बनाम
सरकार

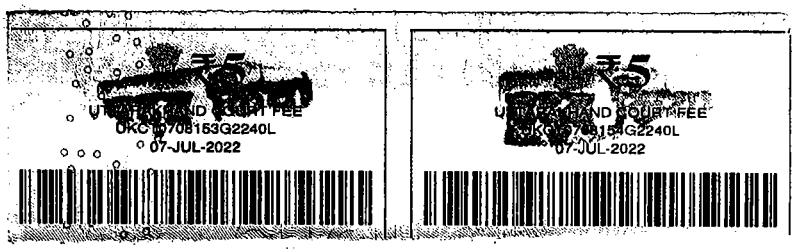
वाद सं० - विविध / 2021
धारा - 131 एवं जनविं० अधि०
मौजा - वीरपुरखुर्द

केवल प्रतिलिपि फीस हेतु

ANNEXURE - F

प्रार्थनापत्र देने का दिनांक	नोटिस का दिनांक	जारी करने का दिनांक	हस्ताक्षर मुख्य प्रतिलिपिकार
29/06/2022	30/06/2022	01/07/2022	

तहसीलदार रिपोर्ट की सत्यप्रतिलिपि



(116)

प्रार्थना देने का दिनांक - 29/06/022
फीस सलग्न 100 ~~पेश~~ - 102 ~~रुपये~~
नाम - सुरेन्द्र कुमार मोघा
सूचना का दिनांक 01/07/2022
पेश पर सूचना जारी ~~के~~ दिनांक 30/06/2022
देने का दिनांक - 28/07/2022

सत्यप्रति
[illegible] / अदलमद

न्यायालय उप-जिला मजिस्ट्रेट
ऋषिकेश

ANNEXURE- F

(26)

न्यायालय उप-जिला मजिस्ट्रेट ऋषिकेश

प्रेषक

तहसीदार
ऋषिकेश।

सेवा में

उपजिलाधिकारी
ऋषिकेश।

पत्र सं0 597 /रा0का0/2015 दिनांक 28.05.2015

विषयः- उ0प्र0ज0वि0 एवं भूमि व्यवस्था अधि0 1950 की धारा 122ख की उप धारा (4-च) के अनुसार विनियमितिकरण किये जाने विषयक।

महोदय,

उपरोक्त विषयक क्षेत्रीय राजस्व निरीक्षक/राजस्व उप निरीक्षक की आख्यानुसार मौजा बीरपुर खुर्द के खसरा 94ग रक्बा 0.0450हे0, खसरा न0 94ड मि.जु. रक्बा 0.0810हे0, खसरा न0 95ख मि.जु. रक्बा 0.0130हे0 कुल रक्बा 0.1390हे0 भूमि नई फरती श्रेणी 5(1) में दर्ज है जिस पर प्रार्थी श्री सुरेन्द्र कुमार पुत्र पल्टुराम निवासी बीरपुरखुर्द का 3 जून 1995 ई0 से पूर्व का कब्जा है, जिसमें 19 कमरें पक्के व दो टीन शैड निर्मित है शासनादेश सं0 341/एफ-1-10(2/13) दिनांक 14 सितम्बर 1995 एवं उत्तर प्रदेश जमिदरी विनाश एवं भूमि व्यवस्था अधिनियम की धारा 122 क की उपधारा (4-च) के अनुसार प्रार्थी अनुसूचित जाति के परिवार का सदस्य है तथा प्रार्थी के पास समस्त उत्तराखण्ड में इस भूमि को शामिल करते हुए 1.260हे0 से कम भूमि है, तथा प्रश्नगत भूमि उक्त अधिनियम की धारा 132 की भूमि नही है।

अतः राजस्व निरीक्षक व राजस्व उप निरीक्षक की उपरोक्त जांच आख्या संलग्न प्रारूप पर संस्तुति सहित प्रेषित है।

29/5/15
तहसीलदार
ऋषिकेश

(27)

5(a)(5) A-(1) ANNEXURE-9

प्रेषकः— सहायक अभियन्ता—प्रथम
सिंचाई खण्ड, देहरादून

प्रेषितः— श्री सुरेन्द्र मोघा
पुत्र स्व० श्री पी० आर० मोघा
निवासी—वीरपुर खुर्द, ऋषिकेश
जिला—देहरादून
मो०—9719000813

पत्रांकः— 178 /स०अ०प्र०/सि०ख०दे० दिनांक :— 27/05/2022

विषयः— निर्मित भवन की गंगा नदी से दूरी सम्बन्धी पत्र निर्गत करने के सम्बन्ध में।

महोदय,

आपके द्वारा अपने प्रार्थना पत्र दिनांक 18/05/2022 में आपकी संपत्ति खाता संख्या—207 खसरा नं०—94घ व 95ख व रकबा 0.1390 है० के सम्बन्ध में उक्त भाग की गंगा नदी से दूरी प्रमाण पत्र की वांछना की गयी है।

इसी क्रम में इस कार्यालय से श्री कुलदीप सिंह एवं श्री आशीष बिष्ट, अंपर सहायक अभियन्ता द्वारा स्थलीय निरीक्षण में पाया गया कि वर्तमान में जिस स्थान से गंगा नदी बह रही है उसको नदी का बहाव क्षेत्र मानते हुए विषयगत निर्मित भवन के मुख्य भाग जो कि गंगा नदी से निकटतम है एवं पृष्ठ भाग जो कि गंगा नदी से दूरस्थ स्थित है, के गंगा नदी के तट एवं मध्य से पृथक—पृथक हवाई दूरी आंकलित की गयी, जिसमे पाया गया कि निर्मित भवन का दूरस्थ भाग 108 मी० हवाई दूरी पर स्थित है एवं भवन का निकटतम भाग गंगा नदी के तट से 100 मी० हवाई दूरी पर स्थित है। अतः गंगा नदी के तट से औसतन हवाई दूरी 104 मी० पायी गयी। इसी प्रकार गंगा नदी के मध्य से दूरस्थ भाग की हवाई दूरी 261 मी० एवं निकटतम भाग की हवाई दूरी 221 मी० पायी गयी, कुल औसतन गंगा नदी के मध्य से हवाई दूरी 241 मी० पायी गयी।

अतः उपरोक्तानुसार दूरी की सूचना मात्र इस कार्यालय को प्रस्तुत आवेदन में वर्णित प्रयोजन हेतु निर्गत की जाती है।

भवदीय

सहायक अभियन्ता—प्रथम
सिंचाई खण्ड, देहरादून

(28) ANNEXURE - 6.

(90) प्र-वि-ऋ A (2)

महोदय, संलग्न प्रार्थनापत्र प्रार्थी सुरेन्द्र मोहन पुत्र स्व. पी. आर. मोहन नि. वीरपुर खुर्द, परिक्षेत्र:- ऋषिकेश के सम्बन्ध में, आख्या निम्नवत है:—

यह कि ग्राम वीरपुर खुर्द, तहसील देहरादून (अब ऋषिकेश) जिला देहरादून की खतौनी खाता सं. 243 के मुआफी ख.नं. 94घ 0.0450, 94ङ 0.0810, 95ख 0.0130 कुल रकबा 0.1390 है० पर सुरेन्द्र कुमार पी. पद्मराम नि. ग्राम व ग्राम अलीर सं. पुनः दर्ज करने के आदेश पारित है। उक्त मुआफी पर अपने भवन गंगा नदी के मध्य से लगभग 220 मीटर है। रिपोर्ट सेवा में प्रार्थित है।

महोदय, उक्त भवन की गंगा नदी के मध्य से दूरी लगभग 220 मी. है।

27.12.21

27.12.2021
रा. उ. नि.
ग्राम- ऋषिकेश।
सुधीर सैनी
राजस्व उपनिरीक्षक
क्षेत्र .....

1611
27-12-21

श्री सुरेन्द्र मोहन पुत्र स्व० श्री पी० आर मोहन निवासी वीरपुर खुर्द, तहसील ऋषिकेश।

राजस्व निरीक्षक ऋषिकेश की उपरोक्त आख्या की छायाप्रति अग्रसारित प्रेषित है।

TMR(R)
27/12/2021
तहसीलदार
ऋषिकेश

154 Speed Post

ANNEXURE – 14 (29)

T-19/55/Jul/21/8310393/Arc/427

Government of India
Archaeological survey of India
Dehradun Circle
*****

'Dharohar' Tyagi Road
Date: 15.07.2022

सेवा में,

सुरेन्द्र मोघा पुत्र स्व0 श्री पल्टूराम मोघा
स्वामी – मोघा रिसोर्ट वीरभद्र ऋषिकेश
पत्र व्यवहार का पता – गीता नगर हरिद्वार रोड
वीरभद्र ऋषिकेश जिला – देहरादून –249202
मो0न0 9719000813

विषयः सूचना का अधिकार अधिनियम 2005 के अन्तर्गत सूचना प्रदान करने विषयक।

महोदय,

उक्त सन्दर्भ में अपने पत्र दिनांकित 04.07.2022 का संदर्भ ग्रहण करे जिसमें आपके द्वारा सूचना का अधिकार अधिनियम, 2005 के अंतर्गत निम्न बिन्दु के तहत सूचना मांगी गई है जो निमन्वत है :-

क्रमांक	प्रश्न	उत्तर
1	ग्राम – वीर पुर खर्द नगर ऋषिकेश के अन्तर्गत श्री वीरभद्र महादेव मन्दिर के सामने का क्षेत्र पुरातत्व विभाग के आधिपत्य मे कब आया था। कार्यालय में अभिलेखों के अनुसार तिथि एवं प्रपत्रो सहित प्रमाणित सूचना उपलब्ध कराने का कष्ट करे।	1) ऋषिकेश (वीरभद्र) स्थित पुरातात्विक स्थल (ARCHAEOLOGICAL SITE AND REMAINS) एक राष्ट्रीय संरक्षित स्मारक/स्थल है सन 1973 – 75 के मध्य भारतीय पुरातत्व सर्वेक्षण द्वारा इस स्थल उत्खनन किया गया तभी से भारतीय पुरातत्व सर्वेक्षण भारत सरकार के 'प्राचीन संस्मारक तथा पुरातत्वीय स्थल और अवशेष अधिनियमों के तहत इस स्थल का रख-रखाव एवं परिरक्षण संबंधी कार्य कर रहा है। भारत सरकार के राजपत्र में उक्त स्थल का नोटिफिकेशन प्रकाशित है जिसकी प्रारंभिक प्रकाशन संख्या 3194, एस. ओ. न. 3996-2018 एवं फ़ाइनल प्रकाशन न. 5096 एस. ओ. न. 6350-2018 है।

संलग्नक– उपरोक्तानुसार

भवदीय

15/7/2022

केन्द्रीय जन सूचना अधिकारी
भारतीय पुरातत्त्व सर्वेक्षण
देहरादून मण्डल, देहरादून

कार्यालय, सहायक अभियन्ता सब–डिवीजन (गंगा), उत्तराखण्ड जल संस्थान, ऋषिकेश।

निकट अशोका होटल, हीरालाल रोड़ ऋषिकेश, देहरादून। mailto:aegangaujs@gmail.com

(50)

ANNEXURE-I

सेवा में,

श्री सुरेन्द्र मोघा,
स्वामी मोघा रिसोर्ट,
वीरभद्र, ऋषिकेश।

पत्रांक– 237 /ऋषि0जलो0यो0/2022–23 दिनांक– 25-07-2022

विषय– अनापत्ति प्रमाण पत्र निर्गत करने के सम्बन्ध में।

महोदय,

उपरोक्त विषयक आपके द्वारा दिनांक– 23.07.2022 को दिये गये पत्र के क्रम में अवगत कराना है कि पत्र में उल्लेखित सम्पत्ति के निकट विभागीय सीवर लाइन नही बिछी है, जिसके कारण उक्त सम्पत्ति का सीवर संयोजन भौतिक रूप से सीवर लाइन से जोड़ा जाना संभव नही है। सीवर लाइन उपलब्ध न होने के कारण विभाग द्वारा आपको अदेयता प्रमाण पत्र निर्गत नही किया जा सकता है।

भवदीय

(हरीश कुमार बंसल)
सहायक अभियन्ता

ANNEXURE-J

(31)

कार्यालय वन क्षेत्राधिकारी, ऋषिकेश रेंज। देहरादून वन प्रभाग

पंत्राक 129 /22 ऋषिकेश, दिनांक– 06–08–2020

सेवा में,

श्री सुरेन्द्र मोघा
पुत्र स्व0 श्री पल्टूराम मोघा
पता–गीतानगर, हरिद्वार रोड़
पोस्ट–वीरभद्र'249202
जिला–देहरादून

विषयः– सूचनाधिकार अधिनियम 2005 के अर्न्तगत सूचना उपलब्ध कराने के सम्बन्ध में।

सन्दर्भः– आपका पंत्राक–रिक्त, दि0–22.07.2020

स्मार,

उपरोक्त विषयक, ऋषिकेश रेंज के अर्न्तगत मांगी गयी सूचना बिन्दुवार सेवा में प्रेषित।

क्र0 सं0	मांगी गयी सूचना	सूचना आख्या
1.	बिन्दु सं0–1 वनक्षेत्राधिकारी ऋषिकेश रेंज वन प्रभाग ऋषिकेश के कार्यालय पत्र संख्या–1076/27 ऋषिकेश दिनांक–27.05.2019 की प्रमाणित प्रति, श्री सी0पी0डोभाल से0नि0 सर्वेयर की सर्वे रिपोर्ट दिनांक–16.05.2019 की प्रति सहित उपलब्ध कराने का कष्ट करें।	छायाप्रति संलग्न है।

प्रथम अपीलीय अधिकारी का पता
प्रथम अपीलीय अधिकारी/उप प्रभागीय वनाधिकारी
ऋषिकेश, 5 तिलक रोड़, देहरादून

लोक सूचनाधिकारी/वन क्षेत्राधिकारी
ऋषिकेश रेंज
देहरादून वन प्रभाग, देहरादून

वन क्षेत्राधिकारी
ऋषिकेश
देहरादून वन प्रभाग, देहरादून

कार्यालय वन क्षेत्राधिकारी, ऋषिकेश रेंज। देहरादून वन प्रभाग

पंत्राक 1076 / 27 ऋषिकेश,दिनांक– 27–05–2019

सेवा में,

प्रभागीय वनाधिकारी,
देहरादून वन प्रभाग, देहरादून.

द्वारा:– उप प्रभागीय वनाधिकारी,ऋषिकेश

विषय:– ग्राम वीररपुर खुर्द सीमांकन के सम्बन्ध में।

सन्दर्भ:– आपका कार्यालय पंत्राक–661 /27, दि0–22.01.2019

महोदय,

उपरोक्त पत्र के क्रम में, श्री सी0पी0 डोबाल सेवा निवृत्त सर्वेयर द्वारा दिनांक–16.05.2019 को ग्राम वीरपुर खुर्द में खसरा नं0–95 के साथ आरक्षित वन सीमा का सर्वे किया गया। सर्वे अनुसार खसरा नं0–95 आरक्षित वन सीमा से बाहर है, जिसमें राजस्व विभाग द्वारा पट्टे काटे गये है। इस खसरा न0– के समीप रास्ता आरक्षित वन से बाहर है। जिसमें विभाग ने अपनी वन भूमि पर तार–बाड़ कर रखी है।

अतः सूचनार्थ रिपोर्ट सेवा में प्रेषित।

संलग्न —

सर्वे रिपोर्ट की मूल प्रति

भवदीय,

RPSN
वन क्षेत्राधिकारी,
ऋषिकेश रेंज
देहरादून वन प्रभाग,देहरादून

प्रति सत्यापित

वन क्षेत्राधिकारी
ऋषिकेश रेंज
देहरादून वन प्रभाग, देहरादून

(37)

सेवा में,

प्रभागीय वनाधिकारी
देहरादून वन प्रभाग,

विषय :— ग्राम वीरपुर रघुई में दाल रवलरा नम्बर – 95 में आरक्षित वन की सीमा के सम्बन्ध में रिपोर्ट।

महोदय,

आपके मौखिक निर्देशानुसार ग्राम - वीरपुर रघुई में दाल रवलरा नम्बर – 95 के साथ आरक्षित वन सीमा की नपत वन क्षेत्राधिकारी श्री मुनिकेरा, स्टाफ तथा सर्वेयर श्री सी० पी० डेमाल (सै० नि०) किया गया।

रवलरा नम्बर 95 आरक्षित वन सीमा से बाहर ई जिले राजस्व विभाग द्वारा पट्टे काटे गये है, इस रवलरा नम्बर के समीप राजस्व आरक्षित वन से बाहर है विभाग ने अपनी भूमि पर तारबाड़ कर रखी है।

अतः रिपोर्ट सेवा में सूचनार्थ प्रेषित।

16-5-2019

(सी० पी० डेमाल)
सै० नि० सर्वेयर।

प्रति स्थापित

वन क्षेत्राधिकारी
ऋषिकेश रेंज
देहरादून वन प्रभाग, देहरादून

(34)

संयुक्त जांच आख्या

प्रभागीय वनाधिकारी देहरादून वन प्रभाग के पत्रांक 3380/12–1, दिनांकः 06–05–2022 के क्रम में मोगा रिसोर्ट निकट वीर भद्र मन्दिर ऋषिकेश का निर्माण कथित रूप से वन भूमि में किये जाने के सम्बन्ध में आज दिनांकः 20–05–2022 को सर्वेक्षण समिति एवं ऋषिकेश रेंज के क्षेत्रीय स्टाफ के द्वारा स्थलीय संयुक्त जांच/सर्वेक्षण कार्य किया गया। उक्त सन्दर्भित पत्र के साथ संलग्न श्री विपिन नय्यर पुत्र श्री सुरिन्दर कुमार नय्यर निवासीः वीरभद्र रोड़ ऋषिकेश के नोटिस दिनांकः 02–12–2021 के क्रम में संयुक्त निरीक्षण जांच आख्या निम्न प्रकार सेवा में प्रेषित है।

नोटिस में दर्शाये गये बिन्दु	आख्या
Whereas an offence under the Environment (Protection) Act. 1986 has been committed/ is being committed by 1) Shri Surender Moga(Former State Minister) R/o Mahaveer Nagar Main Haridwar Road, Opp. IDPL. Rishikesh 2) Shri Nitin Dev S/o Sh. Dev Raj Flat No. 303, Tower 4, Deecon Valley (Badrinath Road) Tapovan(Laxman Jhula), Tehri Garhwal-249192 As the above are involved in encroaching the Forest Land, substantially damaging the Environment by cutting down trees and constructing a resort with more than 20 Rooms with in the Eco-Sensitive and Prohibitory Zone declared by the Hon'ble National Green Tribunal, New Delhi vide Order dated 15.12.2017 and also within the Prohibitory Zone declared by the Government of India under Sec 20A of The Ancient Monuments And Archaeological Sites And Remains ACT, 1958	ऋषिकेश रेंज के अन्तर्गत मोगा रिसोर्ट ग्राम वीरपुर खुर्द निकट वीर भद्र मन्दिर ऋषिकेश का संयुक्त स्थलीय निरीक्षण किया गया। प्रश्नगत स्थल मोगा रिसोर्ट के समीप वन विभाग द्वारा पूर्व से ही तारबाड़/फेन्सिंग कर आरक्षित वन की सीमा चिन्हित की गई है। मौके पर आरक्षित वन के सीमा स्तम्भ/मुनारे नहीं मिले। सर्वे शीट से मिलान करने पर मोगा रिसोर्ट के आरक्षित वन भूमि से बाहर होने की पुष्टि होती है तथा मौके पर किसी वृक्ष का अवैध पातन नहीं पाया गया। प्रश्नगत स्थल के सम्बन्ध में पूर्व में भी जांच की गई थी जिनका विवरण निम्न प्रकार है। 1– दिनांकः 06–04–2022 को वन विभाग, राजस्व विभाग, सिंचाई विभाग, नगर निगम के प्रतिनिधियों द्वारा प्रश्नगत स्थल मोगा रिसोर्ट का संयुक्त निरीक्षण किया गया। जिसके अनुसार ग्राम वीरपुर खुर्द, तहसील ऋषिकेश के खसरा नं0 95 में निर्मित मोगा रिसोर्ट आरक्षित वन सीमा से बाहर है। प्रतिलिपि संलग्न–1 2– वन क्षेत्राधिकारी ऋषिकेश के पत्रांक 1076/27 दिनांकः 27–05–2019 के अनुसार ग्राम वीरपुर खुर्द में खसरा नं0 95 के साथ आरक्षित वन सीमा का सर्वे किया गया था। सर्वे अनुसार खसरा नं0 95 आरक्षित वन सीमा से बाहर है। जिसमे विभाग ने अपनी वन भूमि पर तार बाड़ कर रखी है। संलग्न–2 उपरोक्त से स्पष्ट है कि जिस भूमि पर मोगा रिसोर्ट निर्मित है वह भूमि आरक्षित वन सीमा से बाहर है।
Moga Resort, Near Veerbhadra Temple, Rishikesh Uttarakhand At an Areal distance of approximately 80 metres from Archaeological Excavation Site- उत्खनित स्थल Prohibitory Zone.(Near Bairaj Colony) Rishikesh At an Areal distance of approximately 75 metres from the edge of the River Ganga in Prohibitory Zone.	1– श्री विपिन नय्यर के पत्र के अनुसार मोगा रिसोर्ट से लगभग 80 मी0 हवाई दूरी पर प्रतिबन्धित आर्कियोलोजिकल उत्खनित स्थल (Archaeological Excavation Site) नजदीक बैराज कॉलोनी ऋषिकेश स्थित है। उक्त के सम्बन्ध में उक्तानुसार पारिभाषित प्रतिबन्धित जोन के निर्धारण के सम्बन्ध में पुरातत्व सर्वेक्षण विभाग (Archaeological Survey of India) से प्रभाग द्वारा आख्या ली जानी अपेक्षित है। 2– मोगा रिसोर्ट को गंगा के तट से लगभग 75 मी0 हवाई दूरी पर प्रतिबन्धित क्षेत्र में निर्मित होने के सम्बन्ध में आख्या हेतु प्रमुख वन संरक्षक (HOFF) उत्तराखण्ड के पत्रांक 966/A/P.O देहरादून दिनांकः 31, दिसम्बर 2021 द्वारा मुख्य अभियन्ता/विभागाध्यक्ष सिंचाई विभाग उत्तराखण्ड को पत्र लिखा गया है। अतः उपरोक्तानुसार संयुक्त जांच आख्या सेवा में आवश्यक कार्यवाही हेतु प्रेषित।

ललितमोहन सिंह नेगी
वन क्षेत्राधिकारी
ऋषिकेश रेंज

20/05/22
सतीश चौधरी
सर्वेयर
मसूरी वन प्रभाग

सुभाष चन्द्र कर्नाटक
उप प्रभागीय वनाधिकारी
मसूरी वन प्रभाग

(35)

V A K A L A T N A M A

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
AT NEW DELHI
O.A No. 305 of 2022

IN THE MATTER OF:-

VIPIN NAYYAR Versus Union of India & Ors

KNOW ALL to whom these presents shall come that I, Surendera Mogha, the above named Respondeny No. 8 in this case, do hereby appoint:

Rajesh Kumar
D-53/2002
408, Lawyers Chambers III
Delhi High Court
New Delhi- 110 003
Email:- rk@vidhisamhita.com
Ph: 011-23387564, Mob:- 9910357773

Hereinafter called the advocate (s) to be my/ our Advocate (s) in the above noted case and authorize them:

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the Appellate Court including High Court subject to payment of fees separately for each Court by me/us.

To sign file, verify and present pleadings, appeals, cross-objection of petitions for executions, review, revision, withdraw, compromise or file other petitions of affidavits of documents as may be deemed necessary or for proper execution of the said case in all its stages subject to payment of fees for each stage.

To file and take back document, to admit & or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences disputes that may arise touching or any manner relation to the said case.

To take execution proceedings.

To deposit, draw and receive money, cheque, cash and grant receipt there of and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal practitioner or person authorizing him to exercise the power and authority hereby conferred upon the Advocate(s) whatever he then may think fit to do so & sign the power of attorney or

And I/ we undersigned do hereby agree to, ratify and confirm all acts done by the Advocates(s) their substitute in the matter as my/ our acts as done by me/ us to all intents and purposes.

And I/We undersigned that I/We or my/our duly authorized agent (s) would appear in court on all hearing & will inform the Advocate (s) appearances when the case is called.

And I/We undersigned do hereby agree not behold the advocate or his substitute responsible for the result of the said case. The adjournment cost, whatever ordered by the court shall be of the Advocate, which he shall receive and retain for himself.

And I/We the undersigned do hereby agree that in the event of the whole of part of the fee agree by me/ us to be paid to the advocate remaining unpaid he shall be entitled to withdraw

(56)

from the proceeding of the said case until the same is paid up The fee settled is only for the above case and above Court, for a period of years only. I/We hereby agree that once the fee is paid I/We will not be entitled for the refund of the same in any case whatsoever. For execution of decrees & getting their satisfaction from court(s), Separate fee shall be payable.
IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 27th day of July 2022.

Accepted subject to the terms of fees.

Advocates **I Identify the Signature of Client** **Client**